

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT CHANDIGARH**

Service Tax Appeal No. 61606 of 2018

[Arising out of Order-in-Appeal No. APPL/ PKL/ST/34/2017-18 dated 11.05.2018
passed by the Commissioner (Appeals), Central Excise & Service Tax, Panchkula]

M/s A R Services

Smt Anu Nanda, SCO 5348, Cross Road No. 2,
Ambala Cantt, Haryana

.....Appellant

VERSUS

**Commissioner of Central Excise & Service
Tax, Panchkula**

SCO 407-408, Sector 8, Panchkula, Haryana

.....Respondent

APPEARANCE:

None for the Appellant

Sh. Ravinder Jangu, Authorized Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 60086/2022

DATE OF HEARING/ DECISION: August 16, 2022

JUSTICE DILIP GUPTA :

A certificate in Form-IV has been issued towards full and final settlement of the dues. The Appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**